

7

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 6/4/2018**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)**

**APPLICATION NUMBER :
PETITION NUMBER : CP/718/ (IB)/2017
NAME OF THE PETITIONER(S) : GSN TECHNOLOGIES
NAME OF THE RESPONDENT(S) : RAAJ INTERNET INDIA PVT LTD
UNDER SECTION : 9 RULE 6**

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE

REPRESENTATION BY WHOM

1.	Vikram - P - Jain for T.R. Bhaskar	Counsel for Respondent	<u>Vikram</u>
2.	N.A.S. Richard	counsel for Petitioner	<u>N.A.S.</u>

ORDER

Counsels representing both the parties are present. Counsel for the petitioner stated that the settlement talks between the parties failed and prayed for time to file rejoinder. Time is enlarged at request. Put up on 18.04.2018.

-sd-

(S VIJAYARAGHAVAN)
Member (Technical)

-sd-

(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)